CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, Bangalore-560038. Dated: 8 OCT 1993

APPLICATION NO(S) 661 of 1993.

APPLICANTS: Hemanth Kumar

RESPONDENTS: Regional Director, Central Board for Worker's Education, Bangalore and Other.

TO.

1. Sri.C.Jagadish,
Advocate,No.11,
Jeevan Building,
Kumarapark East,
Bangalore.

- 2. Regional Director, Central Board for Worker's Education, No.196, New No.4, Fifth Main Raod, Chamarajapet, Bangalore.
- 3. Sri.M.Vasudeva Rao, Central Govt.Stng.Counsel, High Court Building, Bangalore.

Subject:- Forwarding of copies of the Order passed by the Central Administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the DRDER/STAY/INTERIM ORDER, passed by this Tribunal in the above said application(s) on 30th September, 1993.

DEPUTY REGISTRAR JUDICIAL BRANCHES.

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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH: BANGALORE

DATED THIS THE THIRTIETH DAY OF SEPTEMBER 1993

Present:

Hon'ble Mr. Justice P.K. Shyamsundar ... Vice-Chairman

Hon'ble Mr. V. Ramakrishnan ... Member [A]

APPLICATION NO.661/93

Hemanth Kumar, S/o Muni Narasappa, Aged 29 years, Working as Peon, O/o Regional Director, Worker's Education Centre, No.196 [New No.4], V Main Road, Chamarajpet, Bangalore-18.

... Applicant

[Shri C. Jagadish ... Advocate]

v.

- 1. Central Board for Worker's Education, represented by Regional Director, No.196 [New No.4], V MainRoad, Chamarajapet, Bangalore.
- Government of India, Ministry of Labour, represented by its Secretary, New Delhi.

.. Respondents

[Shri M. Vasudeva Rao ... Advocate]

This application having come up for admission before this Tribunal today, Hon ble Vice-Chairman, made the following:

ORDER

1. We find the applicant who was working as a substitute peon off and on in the establishment of the respondents holding on each occasion a fortituous position that obviously continued depending upon the exigencies. This aspect of the matter becomes



clear from the objection statement filed. While it is true that the man has been working for the last 2 years on a purely make-shift basis but that does not give him a right to seek absorption into the regular fold as that has got to be done according to the prevelant recruitment rules. We have to, therefore, dismiss this application but wish to take this opportunity of telling the department that having regard to the service rendered by the applicant in the past they must go to his rescue whenever there is a job need it is just and proper to consider the applicant for regular appointment as and when such an occasion arises. With these observations this application is dismissed.



VICE-CHAIRMAN

TRUE COPY

SECTION OFFICER

GENTRAL ADMINISTRATIVE TRIBUS ADBITIONAL BENCH

Bangalore